

12.00 hrs.

[Translation]

MR. SPEAKER: Today also we have a little formal business, which will take two-three minutes. After that we will take up no-confidence Motion.

SHRILAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, it will be better if the Members of the House are informed of the time when reply, will be given and the time when the voting will take place. It will be convenient if this information is made available today.

MR. SPEAKER: The reply will be given at about 5 p.m.

SHRILAL K. ADVANI: Let us decide that the Prime Minister will reply to the debate at 5 P.M. After that decide as is convenient to the House.

MR. SPEAKER: Prime Minister will speak at about 5 O'Clock.

12.01 hrs.

[English]

PAPERS LAID ON THE TABLE

Himachal Pradesh Municipal Election Rules; 1991 and Statement for delay in Laying these papers

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATISHEILA KAUL): I beg to lay on the Table-

- (1) A copy of the Himachal Pradesh Municipal Election Rules, 1991 (Hindi and English versions) published in Notification No. 4-1/92 -ELN in Himachal Pradesh Gazette dated the 15th February, 1992 under Sub-section (B) of section 255 of the Himachal Pradesh Municipal Act, 1968 read (iv) of the proclamation

dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 4164/93]

Notifications under Companies Act. 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of Companies Act, 1956 :-

(i) The Cost Accounting Records (Cement) Amendment Rules, 1993 published in Notification No. G.S.R. 297 (E) in Gazette of India dated the 24th March, 1993

(ii) The Cost Accounting Records (Cycles) Amendment Rules, 1993 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 24th March, 1993.

(iii) The Cost Accounting records (Tyres and Tubes) Amendment Rules, 1993 published in Notification No. G.S.R. 299 (E) in Gazette of India dated the 24th March, 1993.

(iv) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1993 published in Notification No. G.S.R. 300 (E) in Gazette of India dated the 24th March, 1993.

- (v) The Cost Accounting Records (Room Air -Conditioners) Amendment Rules, 1993 published in Notification No. G.S.R. 301(E) in Gazette of India dated the 24th March, 1993.
- (vi) The Cost Accounting Records (Refrigerators) Amendment Rules, 1993 published in Notification No. G.S.R. 302 (E) in Gazette of India dated the 24th March, 1993.
- (vii) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1993 published in Notification No. G.S.R. 303(E) in Gazette of India dated the 24th March, 1993.
- (Viii) The Cost Accounting Records (Electric Lamps) Amendment Rules, 1993 published in Notification No. G.S.R. 303(E) in Gazette of India dated the 24th March, 1993.
- (ix) The Cost Accounting Records (Electric Fans) Amendment Rules 1993, published in Notification No. G.S.R. 305 (E) in Gazette of India dated the 24th March, 1993.
- (x) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1993 published in Notification No. G.S.R. 306(E) in Gazette of India dated the 24th March, 1993.
- (xi) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1993 published in Notification No. G.S.R. 307(E) in Gazette of India dated the 24th March, 1993.
- (xii) The Cost Accounting Records (Tractors) Amendment Rules, 1993 published in Notification No. G.S.R. 308(E) in Gazette of India dated the 24th March, 1993.
- (xiii) The Cost Accounting records (Aluminium) Amendment Rules, 1993 published in Notification No. G.S.R. 309 (E) in Gazette of India dated the 24th March, 1993.
- (xiv) The Cost Accounting Records (Vanaspati) Amendment Rules, 1993 published in Notification No. G.S.R. 310(E) in Gazette of India dated the 24th March, 1993.
- (xv) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1993 published in Notification No. G.S.R. 311(E) in Gazette of India dated the March, 1993.
- (xvi) The Cost Accounting Records (Sugar) Amendment Rules, 1993 published in Notification No. G.S.R. 312(E) in Gazette of India dated the 24th March 1993.
- (xvii) The Cost Accounting Records (Infant Milk Food) Amendment Rules, 1993 published in Notification No. G.S.R. 313(E) in Gazette of India dated the 24th March, 1993.
- (xviii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1993 published in Notification No. G.S.R. 314(E) in Gazette of India dated the 24th March, 1993.
- (xix) The Cost Accounting Records (Jute Goods) Amendment Rules, 1993 published in Notification No. G.S.R. 315(E) in Gazette of India dated the 24th March, 1993.
- (xx) The Cost Accounting Records (Paper) Amendment Rules, 1993 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 24th March 1993.

- (xxi) The Cost Accounting Records (Rayon) Amendment Rules, 1993 published in Notification No. G.S.R. 317(E) in Gazette of India dated the 24th march, 1993.
- (xxii) The Cost Accounting Records (Dyes) Amendment Rules, 1993 published In Notification No. G.S.R. 318(E) in Gazette of India dated the 24th March, 1993.
- (xxiii) The Cost Accounting Records (soda Ash) Amendment Rules, 1993 published in Notification No. G.S.R. 319 (E) in Gazette of India dated the 24th March, 1993.
- (xxiv) The Cost Accounting Records (Nylon) Amendment Rules, 1993 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 24th march, 1993.
- (xxv) The Cost Accounting Records (Polyester) Amendment Rules, 1993 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 24th March, 1993.
- (xxvi) The Cost Accounting Records Cotton Textiles) Amendment Rules, 1993 published in Notification No. G.S.R. 322(E) in Gazette of India dated the 24th March, 1993.
- (xxvii) The Cost Accounting Records (Industrial alcohol) Amendment Rules, 1993 published in Notification No. G.S.R. 323(E) in Gazette of India dated the 24th March, 1993.
- (xxviii) The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 1993 published in Notification No.
- G.S.R. 324(E) in Gazette of India dated the 24th March, 1993
- (xxix) The Cost Accounting Records (Steel Tubes and Pipes) Amendment Rules, 1993 published in Notification No. G.S.R.325(E) in Gazette of India dated the 24th March, 1993.
- (xxx) The Cost Accounting Records (Engineering Industries) Amendment Rules, 1993 published in Notification No. G.S.R. 326(E) in Gazette of India dated the 24th March, 1993.
- (xxxi) The Cost Accounting Records (Electrical Cables and Conductors) Amendment Rules, 1993 published in Notification No. G.S.R. 327(E) in Gazette of India dated the 24th March, 1993.
- (xxxii) The Cost Accounting Records Bearings) Amendment Rules, 1993 published in Notification No. G.S.R. 328 (E) in Gazette of India dated the 24th March, 1993.
- (xxxiii) The Cost Accounting Records (Milk Food) Amendment Rules, 1993 published in Notification No. G.S.R. 329 (E) in Gazette of India dated the 24th March, 1993.
- (xxxiv) The Cost Accounting Records (Chemical Industries) Amendment Rules, 1993 published in Notification No. G.S.R. 330(E) in Gazette of India dated the 24th March, 1993.
- (xxxv) The Cost Accounting Records (Formulations) Amendment Rules, 1993 published in Notification No. G.S.R. 331(E) in Gazette of India dated the 24th March, 1993.
- (xxxvi) The Cost Accounting Records (Mini

Steel Plant) Amendment Rules, 1993 published in Notification No. G.S.R. 332(E) in Gazette of India dated the 24th March, 1993.

(xxxvii) The Cost Accounting Records (Fertilizers) Rules, 1993 published in Notification No.

G.S.R. 261 (E) in Gazette of India dated the 5th March, 1993.

[Placed in Library See No. LT. 4165/93]

Memorandum of Understanding between the State trading Corporation of India Ltd and the Ministry of Commerce for 1993-94.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the table of the Memorandum of Understanding (Hindi and English versions) between the State trading Corporation of India Limited and the Ministry of Commerce for the year 1993-94.

[Placed in Library See No. LT. 4166/94]

Review on the Working of cement Corporation of India Ltd New Delhi, Annual Report of the same Corporation for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Cement Corporation of

India Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Cement Corporation of India Limited New Delhi, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 4167/93]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) Between the Hindustan Cables Limited and the Department of Heavy Industry for the year 1993-94.

[Placed in Library See No. LT. 4168/93]

Annual Reports, Annual Accounts and Review on the Working of National Federation of Industrial Cooperatives Ltd New Delhi for 1990-91, 1991-92 etc

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): I beg to lay on the table:-

- (1) (a) A copy of Annual Report (Hindi and English version) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1990-91, together with Audit Report thereon.

[Placed in Library See No. LT. 4169/93]

(b)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1991-92, together with Audit Report thereon.

(c) A copy of the Review (Hindi and English versions) by the Government on working of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1990-91 and 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 4170/93]

Notification under Navy Act 1957.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): I beg to lay on the table a copy of the Notification No. SR.O. 66 (Hindi and English versions) published in Gazette of India dated the 19th June, 1993 specifying that women shall also be eligible for appointment and enrolment as officers in the Indian Navy in the Executive Branch for Air Traffic Control duties issued under sub-section (2) of section 9 of the Navy Act, 1957.

[Placed in Library See No. LT. 4171/93]

Notification under All India Services Act 1951

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRIMATI MARGARET ALVA): I beg to lay on the table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:

(1) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1993 published in Notification No. G.S.R. 440 (E) in Gazette of India dated the 28th May, 1993.

(1) The Indian Administrative Service (Appointment By Promotion) First Amendment Regulations, 1993 published in Notification No. G.S.R. 441 (E) in Gazette of India dated the 28th May, 1993.

[Placed in Library See No. 4172/93]

Statements showing action taken by Government on Various Assurances, Promises and understanding, given by Ministers during various sessions of Eight, Ninth and Tenth Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and understandings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha: -

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|--------|--|--------|
| (i) | Statement No. XXXII - Ninth Session, 1987 [Placed in Library See No. LT-4173/93] | |
| (ii) | Statement No. XXXII - Tenth Session, 1988: [Paced in Library See No. LT.4173/93] | Eighth |
| (iii) | Statement No. XXVI - Twelfth Session, 1988: [Placed in Library See No. LT.4175/93] | Lok |
| (iv) | Statement XXVIII - Thirteenth Session, 1989 : [Placed in Library See No. LT .4176/93] | Sabha |
| (v) | Statement XXII - Fourteenth Session, 1989— [Placed in Libray See No. LT. 4177/93] | |
| (vi) | Statement No. XXII - Second Session, 1989: [Placed in Library See No. LT.4178/93] | |
| (vii) | Statement No. XVIII - Third Session, 1990 : [Placed in Library See No. LT.4179/93] | Ninth |
| (viii) | Statement No. XXXII - Sixth Session, 1990 : [Placed in Library See No. LT.4180/93] | Lok |
| (ix) | Statement No. XVI - Seventh Session, 1991— [Placed in Library See No. LT.4181/93] | Sabha |
| (x) | Statement No. XIV - First Session, 1991 : [Placed in Library See No. LT. 4182/93] | |
| (xi) | Statement No. XI - Second Session , 1991 : [Placed in Library See No. LT.4183/93] | |
| (xii) | Statement No. IX - Third Session, 1992 : [Placed in Library See No. LT. 4184/93] | Tenth |
| (xiii) | Statement No. VII - Fourth Session, 1992 : [Placed in Library See No. LT.4185/93] | Lok |
| (xiv) | Statement No. IV - Fifth Session, 1992: [Placed in Library See No. LT.4186/93] | Sabha |
| (xv) | Statement No. III - Sixth Session, 1993: [Placed in Library See No. LT. 4187/93] | |

**Uttar Pradesh Krishi Utpadan Mandi
Samitis (Alpakaik Vyawastha)
Amendment Act, 1993.**

(Delegation of Powers) Act, 1993.

[Placed in Library See. No. LT.4188/93]

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTEMENT OF RURAL
DEVELOPMENT) (SHRI UTTAMBHAI H.
PATEL): I beg to lay on the Table a copy of the
Uttar Pradesh Krishi Utpadan Mandi Samitis
(Alpakaik Vyawastha) Amendment Act, 1993
(President Act No. 2 of 1993) (Hindi and English
versions) published in Gazette of India dated the
3rd April, 1993 under sub-section (3) of section
3 of the Uttar Pradesh State Legislature

12.03hrs.

[English]

COMMITTEE ON PRIVATE MEMBER'S
BILLS AND RESOLUTIONS

Twenty-Second Report

SHRI S. MALLIKARJUNAIAH (Tumkur):
I beg to present the Twenty-Second Report